



2026:AHC:15661

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 180 of 2026

Dinesh Singh

.....Petitioner(s)

Versus

State Of U.P. And 23 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Nath Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"i) Issue a writ, order or direction in the nature of mandamus commanding the respondent no. 3 Consolidation Officer, Sadar to decide the Case No.2/104 of 2010-11(Ashok Kumar vs. State) under Rule 109 of UPCH Act, within stipulated time as directed by this Hon'ble Court (Annexure No.1 to this writ petition)."

3. It has been submitted that an application under Rule 109 of UP Consolidation of Holdings Rules is pending consideration since 2009, despite the fact that the opposite party has already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 3), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

January 21, 2026
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